

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:532  
ANSWERED ON:27.02.2013  
FRAUDULENT OCCUPATION OF DDA FLATS  
Rama Devi Smt. ;Singh Shri Ratan

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether a large number of allottees have occupied the Delhi Development Authority (DDA) Flats on the basis of false affidavits and violating the DDA (Management and Disposal of Housing Estates) Regulation, 1968;
- (b) if so, the details thereof;
- (c) the mechanism in place to check the veracity of affidavits submitted by those persons to get DDA flats;
- (d) the number of persons detected/identified for using false affidavit or concealing facts in connivance with DDA officials during the last three years and the current year; and
- (e) the steps taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSHI)

(a) & (b) : No, Madam.

( c ) : Delhi Development Authority (DDA) has stated that as per policy, whenever any allotment is made to an allottee, DDA takes an Affidavit from him before giving possession, which stipulates that:

"I, or my wife/husband or any of my dependent relations including children do not own in full or in part on freehold or leasehold basis any residential plot or house in the urban area of Delhi, New Delhi or Delhi Cantonment".

As a remedial measure if anybody makes false affidavit or conceals the facts and any complaint is received from any person with documentary proof/evidence of the allottee already owning house in Delhi, the said allotted flat is liable to be cancelled after following the due process of law. DDA also files First Information Report(FIR) with the Police Authorities for taking action against such unscrupulous persons as per the various provisions of the Indian Penal Code/Criminal Procedure Code.

(d)&(e) : DDA has further informed that no such case has come to its notice during the last three years and in the current year.